

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1065 of 2021**

-----

Triloki Yadav	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

-----

**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

-----

For the Petitioner	: Mr. Rishu Ranjan, Advocate	
For the State	: Mr. P.D. Agrawal, Addl. P.P.	

-----

**Order No.02 Dated- 05.04.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Borio (J) P.S. Case No.135 of 2018 (G.R. No. 363 of 2018) registered under sections 414 of the Indian Penal Code and under section 54(v) of the Jharkhand Minor Mineral Concession Rules, 2004.

Heard the learned counsel for the petitioner and learned Addl. P.P. for the State.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner is the owner of a crusher which was running illegally. It is further submitted that the allegation against the petitioner are all false and the petitioner did not run the crusher at any point of time. It is then submitted that the petitioner is not named in the F.I.R. It is next submitted that the petitioner is ready and willing to furnish sufficient security including cash security and undertakes to cooperate with the investigation of the case. It is lastly submitted that the co-accused persons have already been given the privilege of anticipatory bail by this Court vide order dated 24.02.2020, passed in A.B.A. No. 8574 of

2019 and vide order dated 20.10.2020, passed in A.B.A. No. 5240 of 2020. Hence, it is submitted that the petitioner be also given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on depositing cash security of Rs.30,000/- and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Sahibganj, in connection with Borio (J) P.S. Case No.135 of 2018 (G.R. No. 363 of 2018) with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-